OFFICIAL RESIDENCE OF LATE SHRI SHASTRI LYING VACANT

"87. SHRI U. S. DUGAL : DR. (MRS.) MANGLADEVI TALWAR:

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the former official residence of the late Prime Minister Shri Sha tri at 10, Jan Path, New Delhi is lying vacant; and.
 - (b) if so, what are the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) No.

(b) Does not arise.

JAPANESE AID TO INDIA

*88. SHRI NIREN GHOSH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government have proposed to the Japanese Government to refinance the interest charges that are to be paid to Japan on the loans received; and
- (b) if so, what is the reaction of the Japanese Government on the said proposal?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) Aid negotiations with members of the India Consortium, of whom Japan is one, are carried on in the first instance through Consortium and World Bank auspices. In the course of such negotiations, the need for non-project assistance as such has been indicated by the World Bank to the various Consortium countries including Japan; it has also been pointed out in that connection that debt rescheduling, which includes both principal and interest, is a form of quickly drawable non-project aid. • We have followed this up with the Japanese Government.

(b) The reactions of Japan are not known.

CREDIT FROM CANADA

*89. RAJA SHANKAR PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Canada has released some credit to India, during this year; and
 - (b) if so, the details thereof?

THE MINISTE'R OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) Yes, Sir. The Government of Canada authorised on 20th April.. 1966 a loan of C. \$2.15 million for the purchase of 13 Nos. diesel loco-' motives by the Calcutta Port Commissioners. The loan is repayable over a period of 50 years inclusive of a grace period of 10 years. No interest is payable but a service charge of 3/4 of 1 per cent, per annum has to be paid on amounts drawn and outstanding. Besides this, a commitment fee of 3/4 of 1 per cent, per annum has to be paid on the amount undrawn commencing from the date of signing of the agreement, till the loan is fully drawn.

APPELLATE TRIBUNALS FOR CUSTOMS CASES

*90. SHRI K. SUNDARAM: Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal j under Government's consideration to ' set up Appellate Tribunals for hear-i ing the Central Customs and Excise \ appeals; and
 - (b) if so, what are the details | thereof?

 THE MINISTER OF STATE IN
 THE MINISTRY OF FINANCE
 i (SHRI B. R. BHAGAT): (a) No, Sir.
 - (b) Does not arise.

REVISION OF GRATUITY RULES FOR GOVERNMENT SERVANTS

- 67. SHRI T. V. ANANDAN: Will the Minister of FINANCE be pleased to state:
- (a) whether there is any proposal under Government's consideration to revise the Gratuity Rules applicable to Central Government servants; and